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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH, NIZAM PLACE CALCUTTA

O.A. No. 350/1605 of 2017

In the matter of:

Sumitra Naw,
wife of Late Sukhu Naw,
residing at 99/52, Cossipur Road,
Cossipur, Calcutta - 700002.

...Applicant

-Versus-

1. Union of India,
service through the Secretary,
Ministry of Defence, Army Head
Quarters, South Block, New Delhi -
110011.

2. The Indian Ordnance Factories,
The Gun and Shall Factory, Head
Office at 28, Shaid Khudiram Bose
Sarani, Kolkata - 700001.

3. The General Manager,
Gun and Sell Factory, Cossipore
Road, Kolkata - 700002.

...Respondents

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/350/1605/2017

Date of Order: 09.03.2021



Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Sumitra Naw Applicant

Versus

Union of India Respondents

For The Applicant(s): Mr. A.Bhattacharyya, Counsel

For The Respondent(s): Mr. P.N.Sharma, Counsel

ORDER (ORAL)

Bidisha Banerjee, Member (J):

Heard Ld. Counsels for both the parties.

2. The applicant, claiming herself as the mother of late Sailesh Kumar Naw who died in harness while working as Sweeper under respondent department, has preferred this O.A. to seek the following reliefs:

"a) Directing the respondents authorities to consider the written representation dated 08.08.2016 of the applicant for receiving equal share of family pension and death benefit amount of late Sailesh Kumar Naw by the dependable mother along with other legal heirs.

b) Directing the respondents authorities to consider the notice of demand of justice dated 08.08.2016 for necessary action and to disburse the family pension and death benefit to the mother as legal heir of her late son Sailesh Kumar Naw."

3. Since, the specific prayer of the applicant in this O.A. is for a direction to the respondents to consider her representation dated 08.08.2016, without going into the merits of the case, this O.A. is disposed of with direction to Respondent No.3 to consider the representation dated 08.08.2016, if the same is still pending, and pass a reasoned and speaking order within a period of four weeks from the date of receipt of a copy of this order.

4. The O.A. is disposed of accordingly. No costs.

1/1
(Bidisha Banerjee)
Member (J)

RK